

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2021

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Ors.

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Lakshyjit Singh, Advocate, CEPL
Shri Mridul Chakravarty, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Shri Chintan Mankad, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **21.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

